

6th June, 2005

**Notification No.43/2005-NT-Customs**

In exercise of the powers conferred by clause (aa) of sub-section (1) read with sub-section (2) of section 7 of the Customs Act, 1962( 52of 1962), the Central Board of Excise and Customs hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No.12/97-CUSTOMS (N.T.), dated the 2<sup>nd</sup> April, 1997, namely :-

In the Table to the said notification, against serial number 10, relating to the State of Rajasthan, after entry (v) in column (3) and the corresponding entries relating thereto in column (4), the following shall be inserted, namely :-

(3)	(4)
(vi) Ravatha Road, Kota	Unloading of imported goods and loading of export goods

F.NO.434/18/2003-CUS.IV

Aupam Prakash

Under Secretary to the Government of India

Note :- The principal notification was published in the Gazette of India, Part II, Section 3, Sub-Section (i) vide number G.S.R. 193(E), dated the 2<sup>nd</sup> April, 1997.